

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF AAVI COTTEX PRIVATE LIMITED

1.	Name of Corporate Person	AAVI COTTEX PRIVATE LIMITED
2.	Date of Incorporation of Corporate Person	16/05/2013
3.	Authority under which Corporate Person is Incorporated/registered	Registrar of Companies -Ahmedabad
4.	Corporate Identity Number / Limited Liability Identity Number	U17100GJ2013PTC075107
5.	Address of the Registered Office and Principal Office (if any) of Corporate Person	Akshar Medical Store, Ground Floor Survey No-1293/2, Plot No-13, Near Gayatri Mandir, Atkot Road, Jasdan Rajkot – 360050, Gujarat, India
6.	Liquidation Commencement Date of Corporate Person	18/01/2022
7.	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	CS & IP Keyur J. Shah 1007, Sun Avenue One, Bhudarpura, Ayojannagar, Manekbaug, Ahmadabad, Gujarat ,380015 Email: cs.keyurshah@gmail.com, liquidator.acpl@gmail.com Phone: 7434852508 Registration No.: IBBI/IPA-002/IP-N00244/2017-18/10729
8.	Last Date for Submission of Claims	17/02/2022

Notice is hereby given that the Aavi Cottex Private Limited has commenced voluntary liquidation on 18/01/2022.

The stakeholders of Aavi Cottex Private Limited are hereby called upon to submit a proof of their claims, on or before 17/02/2022, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 20th January, 2022
Place: Ahmedabad



CS & IP Keyur J. Shah
Liquidator

Aavi Cottex Private Limited
(Company under voluntary liquidation)

IP Reg. No: IBBI/IPA-002/IP-N00244/2017-18/10729

Indian Army seeks PLA's help to locate missing boy

'PLA Abducted 17-Year-Old Miram Taron On Tuesday'

New Delhi: The Indian Army has sought assistance of China's People's Liberation Army (PLA) to locate missing boy Miram Taron on their side and return him as per established protocol, sources in defence establishment said on Thursday.

Arunachal Pradesh's MP Tapir Gao said on Wednesday that PLA on Tuesday abducted a 17-year-old boy from inside the Indian territory in state's Upper Siang district.

Sources in defence establishment said on Thursday that when the Indian Army received the information about Taron, it immediately contacted the PLA through established mechanism of hotline informing that an individual, who was collecting herbs and hunting, has lost his way and cannot be found.

Assistance from PLA has been sought to locate the individual on their side and return him as per established protocol, sources noted.

Gao said on Wednesday that the incident took place near the place where Tsangpo river enters India in Aru-



Miram Taron was reportedly captured by PLA

nachal Pradesh. Tsangpo is called as Siang in Arunachal Pradesh and Brahmaputra in Assam.

The MP also said that he has informed Union Minister of State for Home Nisith Pramanik about the incident and requested him to take necessary action in this regard.

In September 2020, the PLA had abducted five youths from Arunachal Pradesh's Upper Subansiri district and released them after about a week.

The latest incident came at a time when the Indian Army continues to be engaged in a stand-off with PLA in eastern Ladakh since April 2020.

Rahul slams PM over abduction of teenager

New Delhi: Congress leader Rahul Gandhi on Thursday attacked Prime Minister Narendra Modi over the reported abduction of a teenager from Arunachal Pradesh by China, and said his silence shows he does not care.

Gandhi said he is with the family of the missing boy Miram Taron, and will not lose hope.

"A few days before Republic Day, an Indian has been kidnapped by China. We are with the family of Miram Taron and will not lose hope, will not give up. PM's cowardly silence is his statement - he does not care," he said in a tweet in Hindi.

The Congress also hit out at the BJP government saying, "China's audacity is increasing and so is BJP government's shamelessness".

Congress chief spokesperson Randeep Surjewala ques-

tioned the prime minister as to how the Chinese dared to transgress in Indian territory and abduct its citizen.

"Dear PM, How dare Chinese Army transgress into our territory again? How can GOI permit abduction of our citizens," he asked on Twitter.

"How can GOI remain mum? Why is Govt not listening to the earnest appeal of its own MP," he also asked.

"Please don't say again - 'No one has come and no one has been abducted,'" he said using the hashtag 'China'.

The latest incident came at a time when the Indian army continues to be engaged in a stand-off with the PLA in eastern Ladakh since April 2020.

India shares a 3,400 km-long Line of Actual Control (LAC) with China from Ladakh to Arunachal Pradesh.

PTI

There have been 14 rounds of military-level talks between India and China to resolve the standoff.

However, disengagement process is yet to be done in areas of Hot Springs, Depsang bulge and Demchok in eastern Ladakh.

Each side currently has around 50,000 to 60,000 troops along the Line of Actual Control (LAC) in eastern Ladakh.

India shares a 3,400 km-long LAC with China from Ladakh to Arunachal Pradesh. PTI

BrahMos new version test-fired

New Delhi: India on Thursday successfully carried out test fire of BrahMos missile with enhanced capabilities.

The Defence Research and Development Organisation (DRDO) in a statement said that BrahMos supersonic cruise missile with increased indigenous content and improved performance was successfully test-fired at 10.30am from Integrated Test Range, Chandipur off the coast of Odisha.

The launch was conducted by Brahmos Aerospace in close coordination with DRDO teams.

In this test book flight, the missile followed the predicted trajectory, meeting all mission objectives.

The flight test is a major milestone in the way forward for Brahmos programme. The highly manoeuvrable missile cruised at supersonic speed for its maximum range and all mission objectives were met.

The missile was equipped with the advanced indigenous technologies and followed a modified optimal trajectory for enhanced efficiency and improved performance.

The missile with the modified control system has been fine tuned to achieve enhanced capability.

This flight test was monitored by all the sensors of the range instrumentation



BrahMos being test-fired from Integrated Test Range, Chandipur off the coast of Odisha

including telemetry, radar and electro-optical tracking systems deployed across the eastern coast and the down range ships.

Teams from DRDO and NPOM Russia participated in the test. BrahMos Aerospace the Joint Venture between India's DRDO and Russia's NPOM has been continuously upgrading the powerful, highly versatile BrahMos to increase its effectiveness and lethality against sea and land targets.

Brahmos is the potent missile weapon system already inducted into the Armed Forces.

Defence Minister Rajnath Singh complimented the Brahmos, DRDO teams and industry for the successful flight test. IANS

Swedish firm to give anti-armour weapon AT4

New Delhi: Swedish defence company Saab on Thursday said it has been awarded a contract to supply single-shot anti-armour weapon AT4 to the Indian armed forces. The company has been awarded the contract for the lightweight and fully disposable weapon after going through a "competitive programme", a statement by Saab said. "AT4 will be used by the Indian Army and the Indian Air Force," it said. PTI

'Arunachal Ratna': The Arunachal Pradesh cabinet on Thursday decided to confer the highest state award 'Arunachal Ratna' on Late K A A Raja, the first LG, for his contributions to the socio-economic and political development of the state. PTI

CHANGE OF NAME

I, Vanitaben Spouse of NO-JC449374N, Ex Nb sub Detroja Harilal Dharmshi, Resident of "Ghanshyam Nivas", Gaytri Nagar, Opp Agni Prathamik Shala Vavdi Road, Morbi-363641, Have Change My Name and Date Of Birth From Detroja Vanitaben Harilal and 23-11-1969 respectively. Vide Affidavit No. In- G J 2 5 4 2 1 7 2 7 8 9 2 9 4 U Dated: 20 Jan. 2022

FORM A - PUBLIC ANNOUNCEMENT	
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)	
FOR THE ATTENTION OF THE STAKEHOLDERS OF AAVI COTTEX PRIVATE LIMITED	
1 Name of Corporate Person	AAVI COTTEX PRIVATE LIMITED
2 Date of Incorporation of Corporate Person	16/05/2013
3 Authority Under which Corporate Person is incorporated / Registered	Registrar of Companies - Ahmedabad
4 Corporate Identity Number / Limited Liability Identity Number	U17100GJ2013PTC075107
5 Address of the Registered Office (If Any) of Corporate Person	Akshar Medical Store, Ground Floor Survey No 1293/2, Plot No-13, Near Gayatri Mandir, Akot Road, Jasdan, Rajkot-360050, Gujarat, India
6 Liquidation Commencement Date of Corporate Person	18/01/2022
7 Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	CS & IP Keyur J. Shah 1007, Sun Avenue One, Bhudarpura, Ayojanagar, Manekbaug, Ahmedabad, Gujarat-380015 Email: cs.keyurshah@gmail.com, liquidator.acpi@gmail.com Phone : 7434852508 Registration No.: IBB/IIPA-002/IP-N00244/2017-18/10729
8 Last Date for Submission of Claims	17/02/2022

Notice is hereby given that the Aavi Cottex Private Limited has commenced voluntary liquidation on 18/01/2022.

The stakeholders of Aavi Cottex Private Limited are hereby called upon to submit a proof of their claims, on or before 17/02/2022, to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

CS & IP Keyur J. Shah, Liquidator
Aavi Cottex Private Limited
(Company under voluntary liquidation)
Place : Ahmedabad
Date : 20th January, 2022
IP Reg. No.: IBB/IIPA-002/IP-N00244/2017-18/10729

Assam oppn parties oppose formula to solve border row

Guwahati: Opposition Rajpor Dal (RD) and Assam Jatiya Parishad (AJP) on Thursday opposed the Assam government's stand to settle border disputes with Meghalaya at six places by giving away almost half of the land claimed by both states.

RD president Akhil Gogoi in an open letter to the people of Assam questioned whether a state government can leave its lawful land in favour of another state, while AJP chief Lurinjyoti Gogoi called the decision "anti-people" as it neglected public opinion.

"The Constitution gives power only to the Parliament to alter the boundaries of a state. Without any endorsement by Parliament, how can the Assam government on its own give away land which is officially the state's?" asked Gogoi, an MLA.

Stating that Assam has border disputes with Arunachal Pradesh, Nagaland and Mizoram, he wondered whether the BJP-led government in the state will adopt the same strategy in every case.

"Assam has not encroached any land of

the neighbouring states and in every case it is the other states who have encroached our land. And now, we are preparing ourselves to leave our own Constitutional land. How justified is it?" the RD president asked.

The AJP president termed the Assam government's move to handover land to Meghalaya as an "one-sided ambitious decision" by Chief Minister Himanta Biswa Sarma.

"There is no harm in solving border disputes, but it should not be done by breaking Constitutional norms. Such a crucial decision cannot be taken without the consent of the people of the disputed places," Lurinjyoti Gogoi said in a statement.

He claimed that the Himanta Sarma government is taking the decision to give away land to Meghalaya "in a hurry as per the political instructions of Union Home Minister Amit Shah".

Earlier, Congress, the principal opposition party in the state, had called for more discussion on the matter, particularly in the Assembly. PTI

STATE BANK OF INDIA

RACPC (60921) Nilambaug Chowk, Bhavnagar.

Specimen of contents of the notice u/s 13(2) of Act to be published in newspaper when the same is returned undelivered

A notice is hereby given that the following borrower Late Dhanvantrai Labhshankar Joshi legal heirs Rekhaben Dhanvantrai Joshi and Manguben Labhshankar Joshi have defaulted in the repayment of principal and interest of the loans facility obtained by them from the Bank and the loans have been classified as Non Performing Assets (NPA). The notices were issued to them under section 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Act 2002 on their last known addresses, but they have been returned un-served and as such they are hereby informed by way of this public notice.

Sr. No.	Name of the Borrower	Details of Properties/ Address of Secured Assets to be Enforced	Date of Notice	Date of NPA	Amount outstanding (as on the date of notice)
1.	Late Dhanvantrai Labhshankar Joshi Legal heirs Rekhaben W/o. Dhanvantrai Joshi and Manguben W/o. Labhshankar Joshi	R.S.No.7, Plot No.64, Anandji Park Co. Operative Housing Soc., Akhloi Jakatnaka, Fulsar, Bhavnagar.	18/01/2022	23/04/2017	11,02,924/-

The steps are being taken for substituted service of notice. The above Borrower(s) legal heirs and /or their Guarantor(s) (whenever applicable) are hereby called upon to make payment of outstanding amount within 60 days from the date of publication of this notice, failing which further steps will be taken after expiry of 60 days from the date of this notice under sub-section (4) of Section 13 of Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002. The Borrower's and co-borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act in respect of time available to redeem the secured assets.

Date : 21-01-2022
Venue : Bhavnagar.

Authorised Officer
State Bank of India

DEBTS RECOVERY TRIBUNAL-II	
Government of India, Ministry of Finance 3rd Floor, Bhikhubhai Chambers, Nr. Kochrab Ashram, Paldi, Ahmedabad-380006. Phone : 079-26579343 TeleFax : 079-26579341	
FORM NO. 14 [See Regulation 33(2)]	
RP / RC No. 293/2021 IN OA No. 486/2019	
KOTAK MAHINDRA BANKCERTIFICATE HOLDER BANK	
VERSUS	
RANMAL CHHANABHAI RAVALIYACERTIFICATE DEBTORS	
DEMAND NOTICE - THROUGH PAPER PUBLICATION	
To, C.D.No.1 : MR. RANMAL CHHANABHAI RAVALIYA, 205, Ahir Nivas, At. Bedkuva, Tal. Vyara, District Tapi, Surat-394650 And Also At : Nr. Kadva Patidar Ni Wadi, Nr. Bhavnagar Jamjodpur Highway, Village Shiva, Tal. Bhavnad, District Devbhumi Dwaraka, Jamnagar And Also At : Patel Samaj Ni Wadi, Nr. Pani Purvatha Office, Bhavnad, District Devbhoomi Dwaraka.	
C.D.No.2 : MR. CHHANABHAI UKABHAI RAVALIYA, 205, Ahir Nivas, At. Bedkuva, Tal. Vyara, District Tapi, Surat-394650.	
C.D.No.3 : MS. REKHABEN RANMALBHAI RAWALIYA, 205, Ahir Nivas, At. Bedkuva, Tal. Vyara, District Tapi, Surat-394650.	
C.D.No.4 : MR. VIJAY BHIKABHAI NANDANIYA, 205, Ahir Nivas, At. Bedkuva, Tal. Vyara, District Tapi, Surat-394650.	
In view of the Recovery Certificate issued in O.A. No. 486/2019 passed by the Hon'ble Presiding Officer, Debts Recovery Tribunal-II, Ahmedabad, an amount of Rs. 28,43,779-08 (Rupees Twenty eight lakhs forty three thousand seven hundred seventy nine and paise eight only) including interest as on 26.04.2019 and further interest from 27.04.2019 plus cost of Rs. 56,000.00 is due against you.	
You are hereby called upon to deposit the above sum within 15 days of the receipt of the notice, failing which the recovery shall be made as per rules.	
In addition to the sum aforesaid you will be liable to pay : (a) Such interest and cost as is payable in terms of Recovery Certificate. (b) All costs, charges & expenses incurred in respect of the service of this notice & other process that may be taken for recovering the amount due.	
Given under my hand & the seal of the Tribunal, this day 13.12.2021	NEXT DATE 16.03.2022 RECOVERY OFFICER-I DRT-II, Ahmedabad

STATE BANK OF INDIA E-AUCTION SALE NOTICE

Stressed Assets Recovery Branch (18735) : Administrative Office, Nilambaug, Bhavnagar-364001. Phone : 0278 - 2514051, Mob. 7600038902 (CM) E-mail : sbi.18735@sbi.co.in

SALE FOR IMMOVABLE PROPERTIES UNDER SARFAESI ACT ♦ APPENDIX - IV-A- [SEE PROVISO TO RULE 8 (6)]

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets an Enforcement of Security Interest Act, 2002 read with proviso to 8(6) of the Security Interest (Enforcement Rules, 2002). Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (S) that the below described Immovable properties Mortgaged Charged to the Secured Creditor,the Cosntructive / Physical (as per table below) possession of which has been taken by the Authorised Officer of State Bank Of India "The Secured Creditor", will be sold in " As is Where is ", As is What is", and "Whatever is there is" basis on 10/02/2022 and 22/02/2022 for recovery of dues to Secured Creditor.

S.N.	Details of Properties	Amt. to be recovered	POSSESSION TYPE / DATE	NAME OF BORROWER / DIRECTOR / PARTNERS / PROPRIETOR / GUARANTOR / MORTGAGOR	Title Deed Holder	Reserve Price/ EMD/ Bid Increase amt. (Rs.) in Lakh.	DATE & TIME OF INSPECTION
1	Land ad. 67-115 Sq. Mts. with consntruction thereon of Sub. Plot no.62/1-2/A (62/1-2/1) paiki (Eastern side land), of Plot no.62 of Revenue Survey no. 140 of Village Mavdi, Tal.& Dist. Rajkot, within the limits of Rajkot Municiple Corporation and situated in the area known as " New Gandhinagar Co. Op. Housing Ltd." Mavdi - Rajkot. (Known encumbrance to the Bank-None) [Property ID: SBIN400023957459]	As per Demand Notice dated 13-04-2021 for Rs.63,83,652.00 plus interest, exp. etc. Thereafter	SYMBOLIC POSSESSION as on 05.07.2021	(1) Vithalbhai Raghavbhai Vora (2) Yogesh Vithalbhai Vora	Vithalbhai Raghavbhai Vora	74.36, 7.44, 0.10	09/02/2022 from 12:00 noon to 01.00 PM (E-auction date 22.02.2022)
2	Residential Building with land adm. 99-205 sq. mtrs. of subplot no. 134/B + 135/A/3 of Shri Shramjivi Co. Op. Housing Society Ltd. situated at FP No. 169 (p), T.P.S. No. 5, of Rajkot Revenue Survey no. 334, 335(p), Rajkot. (Known encumbrance to the Bank-None) [Property ID: SBIN400027807820]	As per Demand Notice dated 07-04-2021 for Rs.1,02,04,275.00 plus interest, exp. etc. Thereafter	SYMBOLIC POSSESSION as on 02.07.2021	(1) Ketan Shantibhai Rathod (2) Miteshbhai Shantibhai Rathod (3) Shantibhai Narshibhai Rathod	Ketan Shantibhai Rathod	83.68, 8.37, 0.10	09/02/2022 from 01.00 PM to 02.00 PM (E-auction date 22.02.2022)
3	Flat no.3 with built up area ad. 37-57 sq. mts. with built up area ad. 5-94 Sq. Mts. total area 43-51 sq. mts. Situated on ground floor of the C-1 type building of Shree Radha Park constructed over the land of plot no. 45 & 47 of Revenue survey no. 72, T.P. Scheme no. 3, Final plot no. 225 of Village - Nanamava, Tal-Dist. Rajkot within the limit of Rajkot Municiple Corporation (Known encumbrance to the Bank-None) [Property ID: SBIN400025255722]	As per Demand Notice dated 08-04-2021 for Rs.31,92,872.00 plus interest, exp. etc. Thereafter	SYMBOLIC POSSESSION as on 05.07.2021	(1) Jitendrabhai Laljibhai Chauhan (2) Hinalben Jitendrabhai Chauhan	Hinalben Jitendrabhai Chauhan	24.90, 2.49, 0.10	09/02/2022 from 02.00 PM to 03.00 PM (E-auction date 22.02.2022)
4	Residential Property : All the peice and parcel of open plot and construction thereupon admeasuring about 167.17 Square Metres and Known and described as Plot no. 58, S. No. 357/1, Varsamedi, Anjar-Kutch, Gujarat. (Known encumbrance to the Bank-None) [Property ID: SBIN200005062601]	As per Demand Notice dated 25-04-2018 for Rs.24,97,773.00 plus interest, exp. etc. Thereafter	PHYSICAL POSSESSION as on 13.07.2018	(1) Shri Manoj Harsukh Doshi (2) Smt Chhaya Manoj Doshi	(1) Shri Manoj Harsukh Doshi (2) Smt Chhaya Manoj Doshi	16.80, 1.68, 0.10	17/02/2022 from 11:00 AM to 01.00 PM (E-auction date 22.02.2022)
5	Residential Property - All that part and parcel of the residential property Plot No. 70 being Revenue Survey No. 240, Village: Meghapar Borichhi, Taluka: Anjar, District: Kachchh, Gujarat - 370110 with contractions thereon. Admeasuring area is 112.50 Sq. Mtrs. (Known encumbrance to the Bank-None) [Property ID: SBIN200009395546]	As per Demand Notice dated 26-10-2016 for Rs.20,57,536.00 plus interest, exp. etc. Thereafter	PHYSICAL POSSESSION as on 11.04.2017	(1) Shri Vishal Nanikram Ahuja (Borrower) & (2) Shri Nanikram Govindram Ahuja (Guarantor)	Shri Vishal Nanikram Ahuja	13.20, 1.32, 0.10	08/02/2022 from 11:00 AM to 12.00 noon (E-auction date 10.02.2022)

DATE AND TIME OF E-AUCTION : 10.02.2022 and 22.02.2022, 11:00 AM TO 04:00 PM - WITH UNLIMITED EXTENSION OF 5 MINUTES EACH • DATE & TIME FOR SUBMISSION OF REQUEST LETTER OF PARTICIPATION / KYC DOCUMENTS / PROOF OF EMD ON OR BEFORE 09.02.2022 and 21.02.2022 UP TO 4.00 PM • AUTHORISED OFFICERS FOR ALL THE PROPERTIES - SHREE R. P. DEWATWAL : MOB. NO. 7600038902

TERMS & CONDITION: THE AUCTION WILL BE CONDUCTED ON LINE THROUGH OUR E-Auction service provider M/s MSTC limited having its Registered office at 225-c,a,j.c.Bose Road, Kolkata-700020(contact Phone and Tollfree Numbers:Helpdesk-033-40067351,40602403,33-40609118,033-40628253,033-40645207 and 033-40645316 at the web portal https://www.mstccommerce.com/auctionhome/ibapi/index.jsp. E-Auction tender documents containing e-Auction bid form, declaration etc., are available in the website of the service provider https://mstccommerce.com/auctionhome/ibapi/index.jsp and EBikray-IBAPI Portal (https://www.ibapi.in)> For detailed terms nad conditions of the sale,Please refer to the link provided in State Bank of India, the secured Creditor website httpsZ://bank.sbi.web/sbi-in-the-news/auction-bnk-e-auctions.

STATUTORY 15/30 DAYS SALE NOTICE UNDER SARFAESI ACT

The Borrower/Guarantors are hereby noticed to pay the sums mentioned above before the date of Auction, failing whichthe property/ies will be auctioned and balance if any will be recovered from them with interst and cost by legal avenues.

Date : 21.01.2022, Place : Bhavnagar.

Sd/- Authorized Officer,
State Bank of India, Bhavnagar.

મોરબીના રાજપર નજીક કાર ધડાકાભેર વીજ થાંભલા સાથે અથડાતા ત્રણના મોત

અકસ્માત બાદ કાર ચાલક સામે નોંધાઈ ફરિયાદ

(પ્રતિનિધિ દ્વારા)મોરબી તા. ૨૦

મોરબીમાં ગઈકાલે મોડી સાંજે રાજ્પર રોડ પર આવેલા થોરાળા ગામના પાટીયા પાસે ગોઝારો અકસ્માત સર્જ્યો હતો જેમાં એસ-ટ કાર ન.GJ03-CA-4314 આયનક થાંભલા સાથે અથડાઈ જતા કાર પલટી ખાઈ ગઈ હતી અને કારમાં સવાર બે પુરુષ અને એક મહિલા સહિત ત્રણ વ્યક્તિઓના કમકમાટીભર્યા મોત નિપજ્યા હતા. આ ઘટનામાં કાર ચાલક વિરુદ્ધ ફરિયાદ નોંધાઈ છે.

મોરબીના રાજ્પર ગામ નજીક રાવીના મોરબી થી ચાચાપર પુરઝડપે જતી કાર વીજ પોલ સાથે અથડાતા ધડાકાભેર અકસ્માત સર્જ્યો હતો.



(તસવીર: અતુલ જોષી)

આ અકસ્માત એટલો ભયાનક હતો કે વિજપોલ જમીનમાંથી ઉખડી ગયો હતો. અકસ્માતમાં રંજય બેચંદ મહેતા (ઉ.વ.૨૫)(બિહાર હાલ ચાચાપર ,ઓરેન્જ પોલીસેક), સાહેબ લાલ (ઉ.વ.૩૮) મૃત રહે. ઝારખંડ , અને સાહેબ લાલ ની પત્ની ઇન્દ્રોયવતી કુમારી (ઉ.વ. ૨૩) ના મોત નિપજ્યા હતા.જે અંગે આજે કાર ચાલક વિરુદ્ધ પોલીસ ફરિયાદ નોંધાઈ છે.કાર ચાલક રંજયકુમાર મહેતા ચાંચાપર ગામ પાસે આવેક ઓરેન્જ પોલીસેક માં

કોન્ટ્રાક્ટર તરીકે કામ કરતો હતો એને તેના ભાઈના મિત્ર એ કાર આપી હતી કાર અપડાઉન માટે લેવાની હોવાથી તેના ભાઈના મિત્રએ દ્રુષ અર્થે કાર આપી હોય જેથી ચાંચાપર તરફ થી તેઓ ટંકારા તરફ જતા હોય ત્યારે રસ્તા માં આવતી ગોળાઈ પર અંધારા માં ત્યાંજ કાર રસ્તામાં વિજપોલ સાથે અથડાઈ અને અકસ્માત નડ્યો હોવાનું સામે આવ્યું છે. આ બાબતે પીીજીવીસીએલ દ્વારા પણ કાર્યવાહી હાથ ધરવામાં આવી રહી છે .

મોરબીમાં રાજકોટ નાગરિક બેંકનું બે કરોડનું કૌભાંડ કરનારો શખ્સ ઝબબે

આરોપી બેંક કર્મચારી સાત દિવસના રિમાન્ડ ઉપર

(પ્રતિનિધિ દ્વારા) મોરબી તા. ૨૦

રાજકોટ નાગરિક બેંકની મોરબી બ્રાન્ચના કર્મચારીએ કરેલ આશરે બે કરોડની છેતરપીંડી પ્રકરણમાં પોલીસે આરોપીને ઝડપી લીધો હતો જેના રિમાન્ડની માંગ સાથે કોર્ટમાં રજૂએ કરાતા કોર્ટે ૭ દિવસના રિમાન્ડ મંજૂર કર્યા છે.મોરબીમાં આવેલી રાજકોટ નાગરિક સહકારી બેંકના કર્મચારી પ્રકાશ ગોવિંદભાઈ નકુમેં સગા સબંધીઓએ બાટલીમાં ઉતારી આશરે ૨ કરોડની છેતરપીંડી કરી હતી જેને પગલે જે તે સમયે બેંકના ૩. મેનેજરે વિરુદ્ધ પોલીસ ફરિયાદ નોંધાઈ હતી આથી પોલીસે ઊંડી તપાસ હાથ ધરી હતી જે માં ભેજબાબા બેંક કર્મચારીએ ૨૦૧૬ થી માંડી અત્યાર સુધી સગા સબંધીઓ અને મિત્રો મળીને ૫૯ જેટલા લોકો પાસે થી એફડી કરવા માટે રૂપિયા લીધા હતા અને એફડી કરાવી બેંકમાંથી નાણા ઉપાડીને આ રૂપિયા આરોપી ચાઉ કરી ગયો હતો. આ પ્રકરણમાં પોલીસ આરોપી પ્રકાશ ગોવિંદભાઈ નકુમને ઝડપી લઈ કોર્ટમાં રજૂ કરતા કોર્ટે આરોપીના ૭ દિવસના રિમાન્ડ મંજૂર કર્યા છે. જેને પગલે



(તસવીર: અતુલ જોષી)

તપાસ હાથ ધરી હતી જે માં ભેજબાબા બેંક કર્મચારીએ ૨૦૧૬ થી માંડી અત્યાર સુધી સગા સબંધીઓ અને મિત્રો મળીને ૫૯ જેટલા લોકો પાસે થી એફડી કરવા માટે રૂપિયા લીધા હતા અને એફડી કરાવી બેંકમાંથી નાણા ઉપાડીને આ રૂપિયા આરોપી ચાઉ કરી ગયો હતો. આ પ્રકરણમાં પોલીસ આરોપી પ્રકાશ ગોવિંદભાઈ નકુમને ઝડપી લઈ કોર્ટમાં રજૂ કરતા કોર્ટે આરોપીના ૭ દિવસના રિમાન્ડ મંજૂર કર્યા છે. જેને પગલે

વઢવાણમાં વ્યાજખોરોના ત્રાસથી યુવકે ઝેર પીધું

(પ્રતિનિધિ દ્વારા)

વઢવાણ,તા.૨૦ સુરેન્દ્રનગર જીલ્લામાં અવાર નવાર પોલીસ દ્વારા એક તક પોલીસને કાર્યક્રમ યોજાય છે. છતાં લોકો વ્યાજની યુગલમાંથી છુટતા મથી ત્યારે શહેરમાં એક યુવાને વ્યાજખોરના ત્રાસથી દવા પી લીધી હોવાની બાબત બન્યો હતો. રતનપરમાં રહેતા ૩૦ વર્ષીય હરેશ કરશનભાઈ પટેલે ચારથી પાંચ શખ્સો પાસેથી વ્યાજે પૈસા લીધા હતા. વ્યાજ ચુકવવા છતાં વ્યાજખોરો માનસીક ત્રાસ આતા હોવાથી બુધવારના રોજ હરેશભાઈએ દવા પી લીધી હોવાનું ગાંધી હોસ્પીટલમાં લઈ જવાયો હતો. પોલીસ મથકે હાલમાં નાણા જોગ કરેલ હરેશભાઈનું નિવેદન લઈને વ્યાજ ખોરો સામે કાર્યવાહી થશે તેમ પીએસઆઈ કુરેશીએ જણાવેલ હતું.

પાકિસ્તાની જેલમાંથી ગુજરાતના ૨૦ મારછીમારો થશે મુક્ત

૨૪ જાન્યુઆરીએ વાઘા બોર્ડર ખાતે કબ્જે સોંપાશે: મોટા ભાગના મારછીમારો સૌરાષ્ટ્રના

પોરબંદર,તા.૨૦ પાકિસ્તાનની જેલમાં વર્ષોથી સંભડી રહેલા ૨૦ મારછીમારોને મુક્ત કરવામાં આવશે. તેઓની ૨૪ જાન્યુઆરીને વાઘા બોર્ડર ખાતે સોંપણી કરવામાં આવશે. મુક્ત થનારા મોટાભાગના મારછીમારો સૌરાષ્ટ્રના પોરબંદર,તા.૨૦ પાકિસ્તાનની મરીન સીકયુરીટી એજન્સી દ્વારા અવારનવાર સૌરાષ્ટ્રના મારછીમારોનું અપહરણ કરીને બંદીવાન બનાવી પાકિસ્તાની જેલમાં પુરી દેવામાં આવે છે.આ મારછીમારી વર્ષો સુધી ત્યાંની જેલમાં સંખેડે છે. ત્યારે ઘણા વર્ષોથી પાક જેલમાં રહેલા ૨૦ મારછીમારોને મુક્ત કરવામાં આવનાર છે. જેઓની ૨૪ જાન્યુઆરીના રોજ વાઘા બોર્ડર ખાતે સોંપણી કરવામાં આવશે તેનું

પોરબંદર મારછીમાર બોટ એજેન્સીના પૂર્વ પ્રમુખ જીવનભાઈ જુંગીએ જણાવ્યું હતું.

મુક્ત થનારા ૨૦ મારછીમારોમાં સુનીલ પિયારામ લાલ, રજો વિનોદ, બાચીલાલ રામ સેવક , બાબુ પિયારામ લાલ, વિવેક રામ બસલ, જેસિંગ ડોશાભાઈ, દિનેશ રાઈ સિંગ, કામબલપા બલ્વેશ બાબુભાઈ, હરી ભીખા, મનુ વીરા, કરશન ખીખા, ભગત બાસુ, ભાવેશ ભીખા, નરેશ સીદી, કાના દેવા, ગોપાલ જીણા, અહેમદ દાદા, ભીમા માલા, ભરત હાલ, ધીરો કલાહ વગેરેનો સમાવેશ થાય છે. તેઓ પાકિસ્તાની જેલમાંથી મુક્ત થયા બાદ ભારત સરકારને ૨૪ મી તારીખે સોંપવામાં આવશે ત્યારબાદ તેઓ ટૂંક માર્ગે તેમના વતન જવા રવાના થશે.

MERCHANT CHARITABLE TRUST
Merchant Education Campus,
Mehsana-Visnagar Highway, Basna Mehsana- 384001
Applications are invited for the following post at Merchant Engineering College(MEC)and Merchant Institute of Diploma Studies (MIDS) on or before 10/02/2022 by RPAD along with Biodata and all self-attested

Sr. No.	Discipline	MEC (UG/PG)	MIDS (Diploma)
Prof.	Asso. Prof.	Asst. Prof.	HOD Lecturer
1	Principal	01	01
2	AutomobileEngineering	01	03
3	Civil Engineering	01	04
4	Computer Engineering	00	04
5	Electrical Engineering	01	04
6	E & C Engineering	00	01
7	Mechanical Engineering	04	08
8	Mathematics	00	00
9	Physics	00	00
10	English	00	00

- Eligibility and Salary as per AICTE / GTU Norms.
- Separate Application are invited for mention the name of college & discipline on envelope without fail.
- The Number of posts may vary at the time of interview

- CHAIRMAN

NOTICE
I THE UNDERSIGNED
ARBHAMBHAI HARDASBHAI KESHWALA
HAVE CHANGED MY NAME FROM **ARBHAM KESHWALA** TO **ARBHAMBHAI HARDASBHAI KESHWALA**
AND NOW I AM KNOWN AS **ARBHAMBHAI HARDASBHAI KESHWALA**
PLACE : **RANA KANDORNA**
DATE : 20/01/2022

સબ ડીવીઝનલ મેજસ્ટ્રેટ સાહેબ ઉનાની કોર્ટમાં
નં.જનમ-મરણ/કચ/સબ.નં.૩૧/૨૦૨૧
પ્રતિ,
માધવાણક લખમણભાઈ સાહેબી રહે.ખડા
(મુળ ગામ- ખડા, તા.ઉના જિલ્લો- ગીર સોમનાથ)સામાવ્યા
વિરુદ્ધ
રજીસ્ટ્રારશ્રી (જન્મ- મરણ નોંધણી અધિકારી) અને તબદી- કમ-મંત્રી શ્રી, ગ્રામ પંચાયત કબેડી, ખડા, તા.બુસો- ઉના, જિલ્લો- ગીર સોમનાથસામાવ્યા
જાહેર નોટીસ
આથી લાગના વખતગણઓને આ નોટીસથી જાણ કરવામાં આવે છે કે, ગીર સોમનાથ જિલ્લાના તા.બુસોના ખડા ગામના શ્રી માધવાભાઈ લખમણભાઈ સાહેબી તથા શ્રીમતી કાળીબેન માધવાભાઈ સાહેબીના પુત્રી શ્રી ભાવેક માધવાભાઈ સાહેબીનો જન્મ તારીખ ૦૬-૦૨-૨૦૧૬ના રોજ ઉના તાલુકાના ખડા ગામ ખાતે જન્મ્યો છે. જેની જન્મ નોંધણી રજીસ્ટરમાં તેમના જન્મની નોંધ ગ્રામ પંચાયત કબેડી ખડા, તાલુકો- ઉનાના સને ૨૦૧૬ના જન્મ રજીસ્ટર લખમતી લઈ ગયેલ છે. જે માટે મેજસ્ટ્રેટ નોંધ કરવા બંનેની કોર્ટમાં અરજ કરેલ છે. આ કામને સામાન્યપણે જન્મ નોંધ દાખલ થતી આવા સામે કોર્ટને વાંધો હોવા સરખે હોય નો તેમને જાણે આરતેમના મુખ્યપત્ર અથવા વહીવ મારફત અંગેની કોર્ટમાં મુદત તા.૨૦/૦૧/૨૦૨૨ના રોજ ૧૨:૦૦ કલાકે વાંધા તકરાર સામે હાજર રહેવું જોઈએ હોવા કરવામાં આવેલ છે.
આજ તા.૧૧/૧/૨૦૨૨ના રોજ મારી સદી તથા સિક્કો કઠીને આપ્યો
(જે.એમ. રાયલ)
સબ ડીવીઝનલ મેજસ્ટ્રેટ ઉના

ધ્રાંગધ્રા સેવા-સદનમા સ્ટાફના અભાવે અરજદારોને ઘક્કા

ગ્રામ્ય વિસ્તાર માથી આવતા અરજદારોના સમય અને રૂપિયા બંન્ને વ્યર્થ (પ્રતિનિધિ દ્વારા) ધ્રાંગધ્રા તા. ૨૦ ધ્રાંગધ્રા પંથકમાં તમામ ગ્રામપંચાયતની ચુંટણી પુર્ણ થયા બાદ હવે મોટા ભાગની ગ્રામપંચાયતોમાં સરપંચ તથા ઉપસરપંચ કાર્યભાળ સંભાળી લીધો છે. ત્યારે ધ્રાંગધ્રા પંથકના કુલ ૬૪ ગામોના અરજદારોને ગ્રામપંચાયત ચુંટણીની આચાર સંહિતા પુર્ણ થવા અને પોતાના ગામના પ્રતિનિધિએ પોતાનો ચાજ સંભાળી લેતા ગ્રામજનોના કામકાજ શરુ થયા છે પરંતુ ધ્રાંગધ્રા સેવા-સદન ખાતે મુખ્ય ગ્રામ્ય વિસ્તારોના કામકાજ થતા ટેબલો ખાલી પડેલા નજરે પડે છે જેમા સેવા-સદનમા કેટલોક સ્ટાફ રજા પર હોય અને મંદવાડની આબોહવા વચ્ચે કેટલોક સ્ટાફ બિમાર પણ પડ્યા હોવાનુ જણાવાયુ છે પરંતુ આ તમામ સ્ટાફના અભાવ વચ્ચે ગ્રામ્ય વિસ્તારના લોકો પરેશાન થતા નજરે પડી રહ્યા છે જેમા ગ્રામ્ય વિસ્તાર માથી પોત પોતાની કામગીરી અર્થે રૂપિયા અને સમય ફાળવીને સેવા-સદન ખાતે આવતા અરજદારો અહિ આવતા જ સ્ટાફ ગેરહાજર હોવાથી પાછા ફરવુ પડે છે ત્યારે અન્ય સ્ટાફ હોવા છતા જે તે ગેરહાજર કમચારીના બદલે અન્ય કમચારીને ચાજ સોંપવામાં આવે તો અરજદારોને અનેક કિલોમિટરથી ધક્કા કરવા પડે નહિ અને ગ્રામ્ય વિસ્તારના લોકોનું કામ સરળતાથી થઈ શકે તેવી માંગ પણ કરાઈ છે.



ધોરાજીમાં દિયરના ત્રાસથી ભાભીએ ફીનાઈલ પી લીધું

મહિલા ગંભીર હાલતમાં સારવાર હેઠળ

(પ્રતિનિધિ દ્વારા) ધોરાજી તા. ૨૦

ધોરાજીમાં દિયરે ત્રાસ આપી માર મારતા ભાભીએ ફીનાઈલ પીલેતા પોલીસ ફરિયાદ નોધાઈ છે.આ અંગે પોલીસ ફરિયાદમાં દેવલબેન અલ્ખભાઈ (ઉ.વ.૨૬)એ ફરિયાદમાં જણાવ્યું હતું કે હું મજૂરી કામ તેમજ ઘરકામ કરું છું, તથા ધોરાજીના રામપરા માં મારા કુટુંબ પરિવાર સાથે રહું છું.મારે સંતાનમા એક દીકરો છે અને મારા કુટુંબમાં મારા સાસુ - સસરા તથા દેર દેરાણી તથા બાળકો સાથે સંયુક્ત કુટુંબમાં રહીએ છીએ. મારા લગ્ન સને ૨૦૧૭ ના વર્ષમાં ચંદુભાઈ કાળાભાઈ ના દીકરા અજય સાથે અમારી જાતિના રીતરીવાજ મુજબ થયા હતા અને લગ્ન બાદ હું તથા મારા પતિ અજય તથા સાસુ શારદાબેન, સસરા ચંદુભાઈ બધા સંયુક્ત કુટુંબમાં રહેતા હતા અને મારા લગ્ન બાદથી આ મારો દીયર અવાર નવાર અમારી સાથે માથાકુટ કરતો હોય અને ઝડપો કરતો હોય જેથી અમે તેનાથી દુઃ અલગ અલગ જગ્યાએ રહેવા જતા રહેલ હતા પરંતુ અમને ત્યા ફાવ્યું ન હોવાથી પાછા

ધોરાજી અમારા ઘરે રહેવા આવતા રહ્યા હતા, જે બાદ મારા દીયર વિજય ઉર્ફે બગી અમારા ઉપર સતત માનસિક તેમજ શારીરક ત્રાસ ગુજારતો હોય અને ગઈ તા.૧૮/૦૧/૨૦૨૨ ના રોજ સાંજના આશરે સાતકે વાગ્યે હું મારા ઘરે રસોઈ બનાવતી હતી તે દરમ્યાન મારા દીયર ઘરે આવી અને મારી સાથે માથાકુટ કરવા લાગેલ અને મને કહેલ કે તુ જો હું બે દિવસમાં તારો વારો લવ છું તેમ કહી મને જાનથી મારી નાખવાની ધમકી આપેલ અને અમારી સાથે માથાકુટ કરવા લાગેલ અને મને ટીકાપાટુનો માર માર્યો હતો. આ દરમ્યાન મારા પતિ વચ્ચે આવતા આ મારો દીયર અમોને જેમ કાવે તેમ અપશબ્દો દેતા દેતા ત્યાંથી જતો રહ્યો હતો. બાદ અમને દીયરનો ત્રાસ સહન ન થતા ઘરની ઓસરીમા પડેલ ફીનાઈલના ડબલામાંથી આશરે બેક નાના ઢાંકણા જેટલી ફીનાઈલ પી લેતા ધોરાજી હોસ્પિટલમાં સારવાર માટે ખસેડવામાં આવી હતી. ધોરાજી પોલીસના પીએસઆઈ પી.કે. શામળાએ ફરિયાદ મુજબ ગુનો નોંધી વધૂ તપાસ હાથ ધરી છે.

મીઠાપુરમાં ધીંગાણું કરવા નીકળેલા ૨૬ જેલ હવાલે કરાયા અદાલતમાં રજૂ કરી વિડીયો કોન્ફરન્સ મારફતે પોલીસ તરફી ચુકાદો

(પ્રતિનિધિ દ્વારા)

ખંભાળિયા, તા. ૨૦ મીઠાપુરમાં મીઠાપુર પાસે આવેલા દેવપરા વિસ્તારમાં ચુંટણી એગેનું મનદુઃખ રાખી, સામ-સામા પક્ષે ધીંગાણું ખેલવા જીવલેણ હથિયારો નીકળેલા કુલ ૨૬ શખ્સોને પોલીસે વખતસર ઝડપી લઈ, સ્થાનિક અદાલતમાં રજૂ કરાતા પોલીસ અધિકારી દ્વારા વિડીયો કોન્ફરન્સ મારફતે કરવામાં આવેલી દલીલોને ધ્યાને લઈ, અદાલતે આરોપીઓને જેલ હવાલે કરવા હુકમ કર્યો છે.

આ સમગ્ર પ્રકરણની વિગત મુજબ મીઠાપુર નજીકની પાડલી ગ્રામ પંચાયતની યોજાઈ ગયેલી ચુંટણી સંદર્ભે ચાલી રહેલા આંતરિક સળગ-ડબળ તથા મનદુઃખ સંદર્ભે બે જુથો વચ્ચે સશસ્ત્ર જુથ અયઝામણ સર્જવા ગઈકાલે મંગળવારે આ બંને જૂથના તેર-તેર સભ્યો હથિયારો લઈને બાઈક પર



(તસવીર : કુંજન રાડિયા, ખંભાળિયા)

નીકળી પડ્યા હતા. જે સંદર્ભેની બાતમી પોલીસને મળી જતા સમયસર દેવપરા ગામ નજીકથી પસાર થઈ રહેલા લાલુભા સાબળા સુમણીયા, રાજેશભા માલાભા સુમણીયા, ભટ્ટાભા રાજમલભા સુમણીયા, સાબળા માનસંગભા સુમણીયા, ભુણાભા હનુભા સુમણીયા, વનરાજભા પાલાભા સુમણીયા, હાજભા પાલાભા સુમણીયા, માનસંગભા માંધાભા માણેક, સોમભા કાયાભા માણેક, રાયદેભા ટપુભા કેર, પેયાભા નાથાભા માણેક, પત્રામલભા રણમલભા

જી.આર. ગઢવી તથા સ્ટાફ દ્વારા દબોચી લેવામાં આવ્યા હતા છે. આ શખ્સો પાસેથી પોલીસે થોકા, કુહાડી, પાઈપ, સહિતના જીવલેણ હથિયારો કબ્જે કરી, જુદી જુદી કલમ મુજબ ગુનો નોંધ્યો હતો. આ શખ્સોને તપાસનીસ અધિકારી પી.આઈ. જી.આર. ગઢવી દ્વારા આજ રોજ સાંજે ઓખાની અદાલતમાં રજૂ કરી, વિડીયો કોન્ફરન્સ મારફતે વિવિધ દલીલો રજૂ કરવામાં આવી હતી. પોલીસ દ્વારા અદાલત સમક્ષ જણાવ્યા મુજબ જો આ શખ્સોને જામીન આપવામાં આવશે તો પુનઃ ધીંગાણું સર્જવાની દહેશત રહેલી છે. આ દલીલોને ધ્યાને લઈ, અદાલતે આરોપીઓને જેલ હવાલે કરવા હુકમ કર્યો છે. જેના અનુસંધાને આરોપીઓને જામનગર જિલ્લા જેલ ખાતે મોકલવા અંગેની કામગીરી પી.આઈ. જી.આર. ગઢવી તથા સ્ટાફ દ્વારા કરવામાં આવી હતી.

NOTICE
I THE UNDERSIGNED
BHARTIBEN ARBHAMBHAI KESHWALA
HAVE CHANGED MY NAME FROM **BHARTI KESHWALA** TO **BHARTIBEN ARBHAMBHAI KESHWALA**
AND NOW I AM KNOWN AS **BHARTIBEN ARBHAMBHAI KESHWALA**
PLACE : **RANA KANDORNA**
DATE : 20/01/2022

NOTICE
I THE UNDER SIGNED
MAHMADSOYAB HANIF CHAUHAN I HAVE CHANGED MY NAME FROM **CHAUHAN MAHMADSOEB HANIF** TO **MAHMADSOYAB HANIF CHAUHAN**
AND NOW I AM KNOWN AS **MAHMADSOYAB HANIF CHAUHAN**
Place : **PORBANDAR**
DATE : 20/01/2022

NOTICE
I THE UNDERSIGNED
VISHAL ARBHAMBHAI KESHWALA
HAVE CHANGED MY NAME FROM **VISHAL KESHWALA** TO **VISHAL ARBHAMBHAI KESHWALA**
AND NOW I AM KNOWN AS **VISHAL ARBHAMBHAI KESHWALA**
PLACE : **RANA KANDORNA**
DATE : 20/01/2022

પોરબંદર-છાંયા નગરપાલિકા
--- ઈ-ટેન્ડરીંગ નિવેદા:---
ચીફ ઓફીસર, પોરબંદર-છાંયા નગરપાલિકા દવારા રજીસ્ટર્ડ કોન્ટ્રાક્ટરો પાસેથી નીચેના કામના ઓન લાઈન ટેન્ડર માંગવામાં આવે છે. ટેન્ડર આઈ.કી.નં.૫૦૨1૯૭
૧૫માં નાણાપંચ,સ્વર્ણિમ મુખ્યમંત્રી શહેરી વિકાસ યોજના અંતર્ગત ૨૦૦૯-૧૩ની બચત તથા સ્વર્ણિમ મુખ્યમંત્રી શહેરી વિકાસ યોજના અંતર્ગત ૨૦૨૧-૨૨

ક્રમ	કામની વિગત	અંદાજીત રકમ	ઈએમડી	ટેન્ડર ફી
૧	ડેવલોપમેન્ટ ઓફ વેરીયર્સ ગાર્ડન, આઈલેન્ડ એન્ડ વીડીઈડર એટ વેરીયર્સ લોકેશન ઓફ પોરબંદર	૩,૨૨,૯૩,૨૪૧/-	૩,૨૨,૯૩૦/-	૧૮૦૦૦/-

ઈએમડી તથા ડોક્યુમેન્ટ ફી ચીફ ઓફીસર, પોરબંદર-છાંયા નગરપાલિકાની તરફેણમાં ભરવાની રહેશે. સદરહુ કામની ટેન્ડર ડોક્યુમેન્ટ તથા ઈ-ટેન્ડરને લગતી વધુ માહિતી માટે <http://www.nagarpalika.nprocure.com> પર લોગ ઇન કરવુ અથવા પોરબંદર-છાંયા નગરપાલિકાની બાંધકામ શાખાનો સંપર્ક કરવો ભરેલ ટેન્ડર ઈલેક્ટ્રોનીક ફોર્મેટમાં વેબ સાઈટ <http://www.nagarpalika.nprocure.com> પર ડીજીટલ સહી સાથે ઓન લાઈન સબમીટ કરવાનું રહેશે. તા.૨૦.૦૧.૨૦૨૨ થી ઈ-ટેન્ડર ઓનલાઈન જોઈ શકાશે. ઓન લાઈન ઈ-ટેન્ડર ભરવાની છેલ્લી તા.૦૫.૦૨.૨૦૨૨ અને ફીઝીકલ ડોક્યુમેન્ટ સબમીટ કરવાની છેલ્લી તા.૧૪.૦૨.૨૦૨૨ છે. ઓન લાઈન ટેન્ડનીકલબી તા.૧૫.૦૨.૨૦૨૨ ને બપોરના ૧૧:૦૦ કલાકે ખોલવામાં આવશે. તથા ઓન લાઈન ઈ-ટેન્ડર તા.૧૫.૦૨.૨૦૨૨ ને બપોરના ૧૨:૩૦ કલાકે ખોલવામાં આવશે.

ચીફ ઓફીસર	પ્રમુખ
પોરબંદર-છાંયા નગરપાલિકા	પોરબંદર-છાંયા નગરપાલિકા

એક શખ્સે ૨૦ લાખ પડાવી લેતાં જસદણના ફોટો ગ્રાફરનો આપઘાત

પિતાએ બાળકીને રડતો વિડિયો વાયરલ કરી મોત માંગી લેતા અરેરાટી

(પ્રતિનિધિ દ્વારા)



જસદણમાં ૨૦ સદસ્યમય આપઘાતની ઘટના સામે આવી છે. બન્માં ગંગાબુવન વિસ્તારમાં રહેતાં મૂળ સાજીડીયાની ગામના અને છૂટક ફોટોગ્રાફીનો વ્યવસાય કરતાં અશોકભાઈ રવજીભાઈ ઢોલરીયાએ રડતા રડતા વીડીયો બનાવી 'બેટા કોઈ પાસેથી કંઈ લેતી નહીં' કહી લાપતા થયા હતા. જેની આજે ૩ દિવસ બાદ સ્યુસાઈડ નોટ સાથે લાશ મળતા ચકચાર મચી જવા પામ્યો છે. મોગેન ભૂવાએ છેતરપિંડી કરી આજે અશોકભાઈની આટકોટ રોડ પરની જીજ્ઞસ્કુલ પાસે મળી આવતાં પોલીસે તપાસનો ધમધમાટ શરૂ કરેલ છે અશોકભાઈ ગત તા.૧૭થી લાપતા હતાં. આ અંગે તેમનાં પરિવારજનોએ ગુમથાધની ફરિયાદ દાખલ કરેલ હતી.

જામનગર જીલ્લામાં બે અકસ્માત : છ ઘવાયા

ઈજાગ્રસ્તમાં બે દંપતિ સહિત બાળકોનો સમાવેશ

(પ્રતિનિધિ દ્વારા)

જામનગર તા.૨૦, જામનગર તાલુકાના બેડ ગામના પાટિયા પાસે તેમજ મોટા ધાવરીયા પાસે જુદા-જુદા બે વાહન અકસ્માતોમાં બે દંપતી અને તેઓની પુત્રી સહિત છ વ્યક્તિ ઘાયલ થઈ છે. કાલાવડના એડવોકેટ જામનગર થી પોતાના ઘેર કારમાં બેસીને પરત જતા હતા, ત્યારે એક ડમ્પરના ચાલકે મોટા ધાવરીયા નજીક કારને ટક્કર મારતાં એડવોકેટ અને તેમના પત્ની ને ગંભીર પ્રકારની ઈજાઓ થઈ છે. જોકે તેમની પુત્રી ને માત્ર સામાન્ય ઈજા થઈ છે. આ ઉપરાંત બેડ ગામના પાટિયા પાસે એક ખાનગી વાહનમાં બેસવા જઈ રહેલા લારપુર ના